ाशा नहीं था कि अध्यादेशों को जारी करने के अधिकार का इस तग्ह से विधान मण्डल को ताक पर रख कर, बाई पास करके इस्तमाल हो। इसलिए इसके बारे में आप सोच समझ कर जो भी हमें निर्देश दना चाहे दें। अगर आप सह चाहतें है कि कोई सबस्टांटिव मोशन लाई जाए तो हम वह भी ला सकतें है गवर्नर के खिलाफ लानी है तो उनके खिलाफ लाएेंगे। जिस शक्स में आप चाहतं है, मैं रखने के लिए तैयार हं।

MR. SPEAKER: Is the Minister ready or does he want to have some time?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I will place before the House as much information as I have got from the Govt. of Madhya Pradesh as regards the question raised by Shri Chawla. (Interruptions).

MR. SPEAKER: This is an issue not of making a statement. It is purely a Constitutional issue. You better satisfy me why this is being done and then later on we will take it up.

SHRI JYOTIRMOY BOSU: He is making a statement on the Harijan issue; he seems to have come prepared for that.

MR. SPEAKER: Not now.

SHRI H. M. PATEL (Dhandhuka): Sir, this issue which Mr. Madhu Limaye has raised is an important one. I am only requesting you that it must be taken up seriously; it must be discussed substantively so that the importance of the position like this is realised.

MR. SPEAKER: That is why lawe given my indication on it

SHRI JYOTIMOY BOSU: I want to know ...

MR SPEAKER: No, please. I have allowed only two items. Nothing else please.

13.50 hrs.

CINEMATOGRAPH (SECOND AMENDMENT BILL- contd.

MR. SPEAKER: Now, we take up the further clause-by-clause consideration of the Cinematograph (Second Amendment) Bill,

We are on clause 5.

Clause 5 (Amendment of section 4)

SHRI MANORANJAN HAZRA (Arambagh): I move;

Page 3,-

for lines 28 to 42, substitute-

"(1A) Any person desiring to export any film for exhibition outside India shall not be allowed to do so if the film has not been certified already by the Board." (23).

MR. SPEAKER: You may continue after lunch

Now we adjourn for lunch and reassemble at 3 p.m.

13.51 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock

The Lok Sabha reassembled after lunch at Three Minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER-in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour): I wrote to the Speaker about the difficulty that the students are facing in the matter of admission in the Delhi University. In the Department of Economics, the number of seats have been reduced and they are being made to face a lot of difficulties I request you to ask the Government to make a statement on this because the young students are being put to trouble. This is a serious matter.

15.04 hrs.

CINEMATOGRAPH (SECOND AM-ENDMENT) BILL-ountd.

MR. DEPUTY SPEAKER: We will now resume Clause-by-clause consideration of the Cinematograph (Second Amendment) Bill. We take up Clause 5. Mr. Hazza.

SHRI MANORANJAN HAZRA (Arambagh); I have moved my amendment No 23 on clause 5 which is as follows:

Page 3,-

For Lines 28 to 42, substitute-

"(1A) Any person desiring to export any film for exhibition outside India shall not be allowed to do so if the film has not been certified already by the Board." (23)

Sir, this is the most important clause in the Bill in respect of exporting firm outside the country. Sir, I do not see any reason why a film would be certined for the purpose of exporting if it is certified already by the Board existing in the country. A film within the country would be treated in a certain manner and outside the country in a different manner—that is nothing but an unjustified thing

Somebody or some stalwart in the Government may say that in the film world there should be a home policy and a foreign policy like a Sovereign Government I think that would be as ludicrous as it would be on the part of Government my opinion that has been done ın this clause. Of course, you know that if there is any political motive behind it, the Government has got no alternative than to do it and only then in the name of sovereignty and integrity, any progressive film would be banned. I ask the hon. Minister categorically whether he will allow a film to go abroad in which a shot is inserted of famine stricken men and women and they are seen picking up their food from dustbinI think he would hesitate to do it because it is contrary to the economic and political outlook.

So, Sir, I want to say that this clause must be amended and hence I moved my amendment. We know that a paradox is there and every now and then we hear on the floor of this House that the economic crisis is a world phenomenon. in this connection, for exporting such a film with a shot inserted in it of famine-stricken people, the Minister would hesitate to allow the film to go abroad, and so he would not be able to do justice at least to that film. This is the paradox I request the hon. Minister to accept my amendment which I have moved already.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I K GUJRAL): Sir, my friend is under one wrong impression. Even to-day the films which are exported have been subjected to checking and certification by the customs authorities. What we are trying to deal with in this Bill is to simplify the procedure rather than an exporter getting two certificates one from the Censor Board and another from the Customs authorities. This should be easier for him if we simplify this procedure and be only exhibits the film to the Censor Board

Generally speaking, our intention is that the endorsement will be done on the basis of the original certificate given to the producer and not to ask him to go through once again the same procedure This will, as a matter of fact, simplify the procedure and will it easier to the exporter. My friend naturally and rightly talked about the progressivism and all other things; we never were bothered about progressive films going outside. I hope and I wish more progressive films do go outside If my friend can point out to me of any progressive film which was made but, which has not been allowed to go out, I shall be grateful to know about it.

MR. DEPUTY-SPEAKER: The question is:

Page 3,---

for lines 22 to 42, substitute-

"(1A) Any person desiring to export any film for exhibition outside India shall not be allowed to do so if the film has not been certified already by the Board." (23).

The motion was negatived.

MR DEPUTY-SPEAKER: Now, the question is:

"That Clause 5 stand part of the Bill".

The motion was adopted.

Clause 5 was added to the Bill

Clause 6 (Insertion of new section 4A)

MR. DEPUTY-SPEAKER: Mr Daga, are you moving your amendments?

SHRI M. C DAGA (Pali): I move:

Page 4, line 5,-

for "Examining Committee" substi-

"Chairman of the Board" (11) Page 4, line 6-

for 'Examining Committee' substitute-

'Chairman of the Board' (12)
Page 4,---

Omit lines 10 to 12, (13)

Page 4,-

Omit lines 13 to 26. (14)

श्री मूल वन्द हागाः उपाष्यक्ष महोदत मैं ग्रान ग्रानेडमेट के थारे में एक बात नहता हू जो क्लाज 6 सेव्यान (4) के सब्ध में हैं। ग्रार गर्जें के जमाने ने नाच श्रोर सर्गत बन्द हो गया और जेम्स के समय में सारे सिनमा श्रीर नाटकवर बन्द हो गए। मैं यह कहता हूं कि श्राप ने श्राने ग्रावजेक्ट में क्या कहा है कि दुस्ट्रीमलाइन विप्रोसीजर। धापक। धानजेनट क्या है और धाप इस की इतना कम्बरसम और इतना खर्चीका क्यों बना रहे हैं? क्या धाप यह समझत है कि इन प्राविजनों में सुधार लाया जायगा मैं इसको खतरा समझता हूं। कला के सर्वध में इन सरकारी फतकों से सुधार ना काम हो जायगा ऐसा मैं नहीं समझता। धा, ने धपने बिल के धानजेनट में यह कहा है।

Why you have brought this Bill I quote from the statement of objects and reasons:

"Having regard to all aspects of the matter, it is proposed to amend the Cinematograph Act, 1952 to streamline the machinery for examination of films, to provide also for certification of films for exhibition outside India and to take power to prescribe suitable time-limits."

These are your words.

भैसमझताहुंकल की भ्रापकी स्पीच भीऐसीहीर्थ।

Now, as soon as one submits application before the Board it must be examined by the Examining Committee Why you make it mandatory Now, refer to clause 3B

"The Board may, by special or general order, constitute—" Now, what is that special and general order I want to understand these two words You say by special order and then you say by general order these committees will be constituted. So, that means first you will have to issue a special or a general order and then you will constitute a Committee.

Now I want to draw your attention to 4A I quote the same:

"4A. (1) Every film in respect of which an application is made under Section 4 shall be examined in the prescribed manner by the Examining Committee.

After the Examining Committee has examined a film it shall be examined by the Revision Committee and then it will go again to the Board. I would like to submit, is it necessary that it should be referred to the Examining Committee. Why should not the Board itself apply its mind? We do not know how much time these Committees may consume.

Now, I would like to quote from the main Act—Clause 115:

"The High Court may call for the record of any case which has been decided by any court subordinate to such High Courts and in which no appeal lies thereto, and if any such subordinate court appears—

- (a) To have exercised a jurisdiction not vested in it by law, or
- (b) To have failed to exercisea jurisdiction so vested, or
- (c) To have acted in the exercise of its jurisdiction illegally or with material irregularity."

You can call the record at any time from any Committee. Supposing the Examining Committee is examining a particular film you can call the record and even before the Board has taken the decision you can call the record.

खोसला कर्नेडें ने घहा है कि बोर्ड को पूर्व पावर्स देनी बाहियों। लें न इतनी पावन्दी लगानें या भाग का परवह क्या है।

श्री द्वाह के गुजरास : हमारे यहां एक कहावत है, मुझे मालूम नहीं इन के यहां है या नहीं । सारी रात रामायण मुनते रहे, सुबह पूछते हैं कि राम भीर सीता का रिण्ता क्या था । दो दिन से यही बतला रहा हूं कि इस सारी चींच का लक्ष्य क्या है, लेकिन डागा साहब फिर पूछ रहे हैं कि लक्ष्य क्या है — सब क्या बतलां है एक बात मैं साफ़ कर देना चाहता है जैंने कल इस बात की कन्सेप्शन साफ़ की थी और वह यह थी कि एक्आमिनिंग कमेटी बुनियादी तौर पर एक होल-टाइम मेम्बर भीर एसेसर्ज के साथ बैठ कर एक्जामिन करेगी । हमारा तजुर्बा यह है कि 10 मामलों में से 9 का फैसला वहीं हो जायेंगा, एक-आध मामले रह जायेंगे तो वह बोर्ड के पास भा जायेंगे भीर उस स्टज पर खत्म हो जायेंगे।

भ्रव गर्वनमेंन्ट के पास जो पावसं हैं, बजाय इस के कि मिनिस्टर के पास रहे, हम ने हाई कोर्ट के एक जजमैन्ट के लिहाज से फैसला किया है कि वहां एक बोर्ड ग्राफ़ श्रपील बन जायेंगी। जो एग्रीब्ज पार्टी होगी उस को श्रपील करनी होगी और वह बोर्ड उस को मुन लेगा, फिल्म को देख लेगा भीर फैसला कर देगा....

श्री मूल अन्द डागा : क्या जो कानून में है उस को ग्राप पढ़ रहे है ?

श्रं, द्वाइ० के० गुजरल : जी हां।

श्री मूल चंद डागाः जी नहीं। उस में ऐसा नहीं है। उस में यह है कि झाप एक्जामिनिंग कमेटी और रिवीजन कमेटी से रिकार्ड मंगा सकते हैं।

श्री श्राइ० के० गुजराल: गवर्नमेंट के पास पावर्स रिजर्व रखी गई है जो कभी इस्तेमाल करने की श्राम जरूरत नहीं पड़ती । लेकिन कई हालात ऐसे हो सकते हैं जब यह देखने की जरूरत पड़ जाये। जैसे श्राप पालियामेन्ट में सवाल उठा दें कि कहीं गोलमाल हो रहा है तब मुझे देखना पड़ेगा कि क्या गोलमाल हो रहा है तह है....

श्री मूल चन्द डागाः कहीं नहीं हो रहा है ।

भी भाइ० के० गुजराल : बागा जी ऐसा नहीं करते हैं, वें थोड़ा लिवरल हैं। के 175 Cinematograph
(Second Amdt.) Bill

खुली छूट के हक में हैं। खुली छूट के मुता-ल्लिक मैंने मर्ज किया था कि यह नया सिस्ट ट्राई कर रहे हैं, इसे खोसला कमेटी के तहत हम ने माना है। भगर हम खोसला कमेटी की पूरी रिकमेन्डशन को मानते तो हमें 20 रखने चाहिये थे, लेकिन हम ने 6 रखे हैं। साल में 15-16 सौ फिल्म देखनी पड़ती हैं —इसलिये यह ममकिन नहीं है।

MR. DEPUTY-SPEAKER: I shall now put amendments Nos. 11, 12, 13 and 14 to the vote of the House.

Amendments Nos. 11 to 14 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 6 stand part of the Bill".

The motion was adopted

Clause 6 was added to the Bill.

Clause 7 (Substitution of new section for section 5)

SHRI MANORANJAN HAZRA: I beg to move:

Page 4.-

for clause 7, substitute-

"7. In section 5 of the principal Act in sub-section (1), after the 'words 'advisory panel', the words 'in each of the five regions, namely, Calcutta. Delhi, Bombay. Madras and Gujarat' shall be inserted." (24).

This is a processing amendment. Before this also, I had given an amendment. and this amendment is consequential to that. So, I do not want to speak about it.

MR. DEPUTY-SPEAKER: I shall now put amendment No. 24 to the vote of the House.

Cinematograph 176 (Second Amdt.) Bill

Amendment No. 24 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 7 stand part of the Bill".

The motion was adopted

Clause 7 was added to the Bill. Clause 8 and 9 were added

to the Bill.

Clause 10

(Substitution of new sections for section 5C)

SHRI R. R. SHARMA (Banda): 1 beg to move:

Page 5, line 48—for "twelve" substitute "five". (6)

SHRI M C. DAGA: I beg to move:

Page 5, line 48,-

for "twelve persons" substitute—
"three persons". (15)

श्रं. राम रतन शर्मा . उपाध्यक्ष जी, क्लाज 10 सैक्शन 5(मी) के द्वारा श्रापने एक एपेलैट ट्रिब्यूनल बनाने का फैसला किया है, उसमें 12 श्रादमियों को रखने का प्रावीजन हैं, मेरा सशोधन हैं कि 12 के बजाय 5 रखे जाये। इसके बाद श्रापने यह भी कहा है कि ये एपेलैट ट्रिब्यूनल के जो श्रादमी होंगे वे कौन कौन सी कैटैंगरीज के हो सकते हैं—बार कैटेंगरीज श्रापने निर्धारित की हैं—आपने कहा है—

"who are familiar with the social, cultured or political institutions of India,

"who have special knowledge of the various regions of India,

"who have, for at least ten years, held civil judicial posts or who have been in practice as advocates for at least ten years or who have been members of the Central legal service for at least three years".

लैंकिन सबसे बड़ी बात जो इसमें है वह प्रापने नहीं रखी । क्वालिफिकेशन के लिहांज से ग्रापने चार कैटेगरीज रखी है-नेकिन एक कैटंगरी के भी 12 बादमी रख सकते हैं भीर चारों कैटेगरीज के भी 12 ब्रावमी रख सकते है। अगर आप इस में यह लिख देते कि हर कैटेगरी से एक एक भादमी होका तो बात समझ में भा सकती थी। मेरी समझ में नही बाता बाप इतना खर्चा क्यों बढाते जारहे है ? एपेलेट द्विब्यूनल की क्या जरूरत है ? उसमें बहुत कम केमेज पहुंचेगे, इसलिये पाच भादमिमों की बना दी जारे, वह काफी है, भ्रापने कहा है कि इस में कम से कम तीन मादमी होंगे, यह ठीक है अगर कोई छड़ी चला जाय तो बाकी दो में मे बैठ जावेग, रेंकिन पाच ग्राद[मया मे ज्यादा की इसमें कोई जरूरत नहीं है। मैं यह भी कहंगा कि गवनेंमेट का कट्टाल हर बाल में ज्यादा होता जाता है।

साप फिल्म इंडम्ट्री के लिये एक ति म वयो नहीं बनाते है, जैसे प्रात : डिया रेडियो के लिये वाल की जा रही है कि सरभार का कंट्रोत हटा कर के एक निगम बना दे। इसी तरह से फिल्म इंडम्ट्री के लिये भी निगम बनाये। जो भी आदमी आफिस में बैठा वह जिस तरह की फिल्म चाहता है उसके इंशार पर वैसी फिल्म बनाकर उसकी प्रचार का माध्यम बनाये, यह उचित नहीं हैं। जिस प्रकार भाज कल टी० बी० भान इंडिया रेडियो प्रचार का माध्यम हो गया है उसी तरह से फिल्म को भी आप प्रचार का माध्यम बनाने जा रहे हैं।

MR. DEPUTY-SPEAKER: How does All India Radio come in here?

को राम रतन शर्मी: मेरा कहना यही है कि फिल्म इंडस्ट्री के लिए एक निगम बना कर उस पर से सरकार का एकाधिकार समाप्त करें धीर 12 धादिमयों की जगह केवल 5 मेम्बर रखें। मंत्री महोदय से मेरा धामह है कि वह मेरा यह संबोधन स्वीकार करें। SHRI N. K. P. SALVE (Betul): May I speak on the amendments?

MR. DEPUTY-SPEAKER: No We have been following this practice that only those members who have given amendments speak If we depart from it and other members also speak, then it becomes difficult to control, where to draw the line. You cannot deny others and then it becomes a debate within a debate I would request that you do not insist on it. You may speak on the third reading if you want, but not on this. Let us not follow practices which would create difficulties.

श्री साइ० के० गुजराल मेरे मित ने जी श्रापत्ति उठायी है कि 12 श्रादमी क्यों रख रहे है तो वह इमलिये किया जा रहा है कि ग्रामनीर पर यह लांग बड़े ब्यस्त होते हैं. भ्रीर उनके पास समय कम होता है। इसलिये 12 खादिममी का एक पैनल होगा उसने में तीन श्रादमी एक सायबैठेगं । तनस्वाह ता उनको मिलनी नहीं है इसलिये उर्वका कोई प्रश्नन ही है। पैनल भे से 3 सेम्बर एक दका बैठेगे । क्छि की दफा एक मुख्यमा गरा था हाई कोर्ट में ग्रीर उसने जजनेंट दिया था कि इस किरम ना ट्राइब्युनल होता चाहियं या लेविल पर बाह्य इसके कि मरवार खुद फैमला करें। उसको ध्यान में रखते हुये हमने यह किया है। बाकी जो लम्बी बाल ग्रापने ही कि कला को कसा जा रहा है उसके बारे में मैं कल कह चुहा है, भीर भ्राप कर भ्रीर मेरा मुक्तेनजर एक ही है। यहा प्रोपोगेडे ा कोई मवाल नही है। सबाल तो यह है कि जो कुछ हो रहा है बहुत सी जगह मे उसको कैसे मुधार करे। उस बारे में ग्राप की भीर हनारी राय मिलती है।

MR. DEPUTY-SPEAKER: I shall now put amendments Nos 6 and 15 to vote.

Amendments Nos. 6 and 15 were put and negatived.

179 Cinematograph (Second Amdt.) Bill

JULY 30, 1974

Cinematograph 180. (Second Amdt.) Bill Clause 1

MR. DEPUTY-SPEAKER: question is-

The

"That clause 10 stand part of the Bill".

The motion was adopted.

Clause 10 was added to the Bill.

SHRI M. C. DAGA: I must have a chance to speak.

MR. DEPUTY-SPEAKER: I expect members to be a little more alert and to give more attention to the business of the House. When Shri Sharma had finished, I looked to you, but you were too busy with something else. So I called the Minister. You have missed the bus.

Clause 11

(Amendment of section 6) SHRI MANORANJAN HAZRA beg to move:

> Page 7,omit lines 18 to 42. (25)

I think this clause is unnecessary because the constitutional obligation is already there. When our Constitution already provides for it why enter it again here? It is not necessary.

SHRI I. K. GUJRAL: I am not able to understand his argument. Naturally it is in conformity with the Constitution. Bills have to be in conformity with the Constitution.

MR DEPUTY-SPEAKER will I put this amendment to the House.

Amendment No. 25 was put and negatived.

DEPUTY-SPEAKER: The MR question is:

"That clause 11 stand part of the Bill."

The motion was adopted

Clause 11 was added to the Bill.

Clause 12 to 21 were added to the Bill.

(Short title and commencement)

Amendment made:

Page 1, lines 3 and 4,-

tor "Second (Amendment) Act. 1973"

substitute-

"(Amendment) Act 1974" (2)

(Shri I K. Gugral)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended was added to the Bill.

Enacting Formula

Amendment made:

I

Page 1, line 1,-

for "Twenty-fourth Year Substitute-

"Twenty-fifth Year" (1). (Shri I. K. Gujral)

MR. DEPUTY-SPEAKER: The **aue**stion

"That the Enacting Formula, as amended, stand part of the Bill."

The Title was added to the Bill.

SHRI I K GUJRAL: I beg to move:

"That the Bill as amended, be passed "

MR. DEPUTY-SPEAKER: Motion moved

"That the Bill, as amended, be passed." I have a long list of members who want to speak in the This is a sphere third reading where no two people can agreewhere liberty ends and licence begins, what is morality, what is generation gap, etc. All kinds of ethical sociological and other questions come in. I can very well understand that there is a big sphere for discussion. · ..

May I even so draw the attention of the Members that the scope of the discussion at the Third Reading of the Bill is only in support of or for the rejection of the Bill. The details could not be gone into. I see that Mr. Limaye has given the points also, that is, foreign funds for Indian cinema producers and cinema houses and pre-censorship liberty. I do not know how these points come in If he wants to reject the Bill on the basis of these points, that is a different matter.

Shri Limaye.

भी मधु लिमने (बाका) मेरी राय में यह अत्यन्त अनावश्यक बिल है। बेकार इस सदन का वक्त जाया करने का मत्री महोदय ने प्रयास किया है। फिल्मों का जो सेमरशिप है उसको तत्काल रह कर देना चाहिये। मैं प्री-सॅमरशिप के एक दम खिलाफ ह। हमारे देश में मविधान है, कानन है। भ्रगर कोई फिल्म निर्माता या एग्जीबीटर, दिखाने वाला,थैयटर का मालिक, कोई भी कान्न के खिलाफ काम करता है तो हिन्द्रस्तान का कोई भी नागरिक या सरकार उसके खिलाफ ग्रदालत में जाकर कान्नी कार्यवाई कर मकती है। वह कह मकती है कि यह नैतिकता के खिलाफ है, देश की सार्वभौमिकता और ग्रेशुण्यता के खिलाफ है या ग्रीर भी जो कुछ कहबाही तो ग्रदालत में जाभर कह सकती है। पहले इस बोई मे एक होल टाइम चेयरमैन होता था । ग्रब ये पाच होत्र टाउम मेम्बर नियुक्त करने वाले है। क्या यह विधेयन इस लिये म्रापा है कि पाच लागों को नोकरं मिल ? इन दिनों में हमारे देश मे विलीय सक्ट है। एक एक पैसे की बचन करने की जरूरत है। क्या श्रीगुजराल ध्रपने पाच दोस्तो को फोर्ट नीकरी देना चाहने है, इमलिये यह वि । लाये हैं ?

SHRI I K GUJRAL: I promise that I will give one job to his friends.

श्री मधु सिमये : वह मुझे नहीं चाहिये । यह बिल बिलकुल धनावश्यक है । पैसे की बचत करने का एक बहुत विदया मौका है । सारे देश में बजत का वाताम्बरण भ्राप उत्पन्न करना चाहते हैं। ऐसी हालत में यह भ्रनाचम्यक विधेयक भीर ये सारे प्रावधान क्यों लाये जा रहें है, समझ में नहीं भ्राया।

इसमें बहुत सी मजेदार चीज को इन्होने जोड़ा है और यह सोचा है कि ये देश का बहुत कल्याण कर रहे हैं:

"In particular and without prejudice to the generality of the provisions of sub-section (1), a film shall not be certified as a film fit for exhibition outside India if, in the opinion of the authority competent to grant the certificate, the film or any part of it presents or is likely to present an erroneous, distorted or misleading image of the social, cultural or political institutions of India or any part thereof."

ममझ मे नहीं क्यांना अगर इस तरह की फिल्में इस देण में दिखाई जाएगी नो अच्छा है।

" it presents or is likely to present an erroneous, distorted or misleading image of the social, cultural or political institutions of India or any part thereof."

अगर किसी फिल्म में यह कहा गया हो कि भारत में बिना रिश्वत विए इडस्ट्रियल लाइसँस नहीं मिलता या जब तक कोई बड़ा आदमी का रिश्तेदार नहीं है तब तक उसको यह नहीं मिल सकता है तो आप क्या कहेंगे? जो फिल्म भारत में दिखाने के योग्य है वह बाहर भी दिखाने में कोई हिचक नहीं होनी चाहिए। अगर हिन्दुस्तान में जो बस्तु स्थिति है उसका बिदारक चित्रण किसी फिल्म में किया गया है तो मत्य में घडराने की कोई जरूरत नहीं होनी चाहिए। हिन्दुस्तान के बारे में अढाई तीन हजार साल से लोग लिखते और बोलते आए हैं। उसमें कुछ नुक्सान नहीं होता।

मैं चाहता हूं कि मेरी बात को मंत्री महोदय पकड़े। भगर कानून के खिलाफ श्री **बसन्त साठे (श्रको**जा) : गंदी पिक्चर हो तो उसको कसे रोका जाए ?

श्री मनु लिमये: कार्रवाई हो सकती है। इसके लिए प्रीसेसरशिप की क्या जरूरत है। ग्रगर मान लीजिए लेखों के बारे में यह कहा जाए कि उनका सैसर करने के लिए भी एक बोर्ड बने तो उसका सीधा जवाव यह है कि लेख जब प्रकाशित हो जाए तो लेखक ग्रौर प्रकाशक दोनों जो इसके लिए जिम्मेदार हो उनके खिलाफ कार्रवाई हो। इर क्षेत्र में शीसैमरशिप नहीं होना चाहिए,। इसकों भी मैं विचारा नो ग्रामिव्यक्ति का एक माध्यम समझता ह। उसलिए प्रीसैमरशिप के मैं खिलाफ ह। इसको गैर कान्नी मानता ह।

एमें महो या ले कर वानुन बनाने की जरूरन थी जिससे देश का ग्रहित हो सकता है। मझें जानकारी मिली ह कि बम-ई के एक मिनेमा निर्माता को सोवियत सघ से काफी पैसा मिलना है। किस करार के तहत यह है इसकी सफाई मत्री महोदय देंगे। स्वयं उन्होंने मेरे पत्र काजो उत्तर दिया है उस में माना है कि सिनेमा घरों के निर्माण के ए इसका इस्तेमाल किया गया है। हो सकता है कि कल भ्रमरीका से पैसा भ्राए. चीन में आए या श्रीर किसी देश से शाए। मैं जानना चाहता ह कि क्या यह चीज देश के हित में है ? क्या विदेशी पैसे का इस्तेमास ग्रपनी जायदाद बढाने के लिए, ग्रानी सम्पत्ति बढाने के लिए हिन्दुस्तान के निर्माता करें. इसको धाप ठीक समझते हैं? इन्द्र कूमार जी गुजराल कह सकते हैं कि मैं क्या करू, यह तो वित्त मद्भालय का विषय है।

इस बिल के अवसर पर उनको इस चीज को मैं समझना हूं स्पष्ट करना चाहिए और वित्त मत्रालय को कहना चाहिए कि जो भी कार्रवाई इसके लिए आवण्यक है उसको वह करें और भविष्य में इस तरह पैसे का दुरुपयोग न होने दें। इस तरह से विदेशों के अगर हम लोग पैसे के माध्यम से एजेंट बनने लगें तो यह देश के हिन में नहीं होगा। गणश जी भी सुन रहे हैं। उनको आप भी. अपनी राय दें कि यह सब नहीं होना चाहिए।

SHRI N. K. P SALVE (Betul). Mr. Deputy-Speaker, Sir, I cannot be a cynic to say that there should be no pre-censorship, nor can I claim to have the privillage to say that there should be rigid censorship should have an independet approach based on hard realities of our social life, and any approach which is bere't of appreciation and realisation such techties would not help way or the other I would also not go into the question where morality ends and immedity does not begin or where decenes ends and sulgarity does not replace it, or whether in the name of art we are seeing plenty of phinographic trash in various films - because the Minister, I regretfully submit, seems to be relishing some of them. (Interruption)

MR DEPUTY-SPEAKER: You should have spoken in the First Reading

SHRI N K P SALVE 1 am coming immediately to Clause 10 which contemplates amendment of the existing section 5C. It is a typical legislation which we are making, which will be observed only in its breach, so far as hoth letter and spirit are concerned by this amendment it is contemplated to constitute Appellate Tribunals where the members are going to work free for us First of all, why should Government expect that conscientious and honest people will come and work free?

185 Cinematograph (Second SRAVANA 8, 1896 (SAKA) Cinematograph 186 Amdt.) Bill (Second Admt.) Bill

MR. DEPUTY-SPEAKER: Five members will be permanent. They will be given some allowance; they will not be serving free.

SHRI N. K. P. SALVE: As far as I understand, they will not be remunerated; they will not be employees of the Government. They are entrusted with an extremely important task. Where a producer feels aggrieved by an order of the Board refusing to grant the certificate or feels aggricved over not being given a certificate of a proper category, he will appeal to these people See the constitution. Tremendous qualifications are being prescribed-which are being described in generality and vagueness and which cannot be more equivocal-as to wno should be the persons, "A person who is familiar with social, cultural or political institutions" Excepting the Minister I cannot understand in the 560 million people, is there any person who is not familiar with the social, cultural and political institutions?

SHRI I. K. GUJRAL: Mr. Salve is the only person.

SHRI N. K. P. SALVE: I can be the second exception because I am his friend. Can you think of a thing like this? Can you say that anyone above the age of 6 is not familiar with the social, cultural and political institutions of India?

The second requirement is: 'who have special knowledge of the various regions of India'. What is this special knowledge'—one never knows.

Thirdly, 'who have special interest in films and their impact on society'

SHRI I. K. GUJRAL: You qualify all the three.

SHRI N. K. P. SALVE: I am very grateful to the Minister. Everytime the House is a witness to his saying that Mr. Salve qualifies for all the three. Only recently....

MR. DEPUTY-SPEAKER: Perhaps he had you in mind.

SHRI N. K. P. SALVE: I never shall be able to serve on it because I do not have time to work free on a job....

MR. DEPUTY SPEAKER: You get allowances.

SHRI N. K. P. SALVE: I believe in honest earning and I will never have time to work on this. Perhaps he is looking up for someone who is looking for something.

I would request him to consider why he should not have only three people. One of them should be a High Court Judge and another should be a lawyer and of more than 10 years' practice and another an expert.

MR. DEPUTY-SPEAKER: This is Third Reading. It is no point. If you want to use this for total rejection of the Bill, yes, it is quite relevant. But if you want to him to make any change in the Bill, you cannot do it.

SHRI MADHU LIMAYE: Let usthrow out the Bill, lock, stock and barrel.

SHRI VASANT SATHE (Akola): I am a witness about his honest earnings. I can say that you did not protest.

MR. DEPUTY-SPEAKER: It is not the case of a lady protesting.

SHRI N. K. P. SALVE: My respectful submission is that this is one of the major defects. Other defects are there as pointed out by so many other friends. Therefore, I would request Mr. Gujral to reconsider it in the light of our submissions.

I am very grateful for your indulgence. It is difficult for me to go beyond this for obvious reasons.

MR. DEPUTY-SPEAKER: Even if you wanted, you cannot do.

SHRI JYOTIRMOY BOSU (Diamond Harbour); I could not quite follow you. You talked about film taxation

All that I wanted to say is about the Metro cinema in Calcutta and its employees. The Minister and the Government are running with the hare and hunting with the hounds. When this matter came up before the Calcutta High Court, they did not even care to put up a defence and when asked where there was no defence, there was no reply. All that I would say is that this Metro cinema and the other two cinemas should be taken over by the Government. That is all I wanted to say.

SHRI VASANT SATHE Irrelevant.

SHRI JYOTIRMOY BOSU. Whenever I talk of employees, it is irrelevant to you.

MR DEPUTY SPEAKER: Shri Naik.

SHRI B V. NAIK (Kanara); I would not enter into the controversy about the morality or the lack of it which seem to be very near and dear to the heart of our friend, Shri Salve I am only going to read an excerpt from the Indian Express dated 4th June 1974 which says

'The film distributors .. .

Of course, the reference is to Delhi.

"..hink that the fast-increasing popularity of the felevision is posing a serious challenge to the film business."

While we were very happy yester-day to hear the learned discourse of the hon. Minister about the impact of films, I would only submit with reference to the context of censoring, that with all the powers on earth trying to censor the Indian movie or any other movie, you will still have abundant loopholes with the ultimate purpose of the maker to corrupt the minds of the people on the one side

and thereby, to make a certain amount of money and profit. What I am saying is that if the contemporary history not only of India but elsewhere is to be seen, if the Hollywood movie industry has been destroyed, it has been destroyed by the arrival of the advent of the television on the modern scene. There are strong reasons to believe that the Indian movie industry has a vested interest in seeing that the television in this country does not find a place for itself because it is going to be a challenger and competitor for the Indian movie industry Therefore, leaving aside all this talk about censorship, the morality or the last of it, when we see so many things happening in our country I would submit. Sir, that the competing claims and priority of the Indian Television Industry should be recognised Yesterday the Minister said that he is going to raise a fund to set up a move industry I would in al sincerity and humility submit this. Raise a fund by all means, but at the same time, help to set up a television industry in this country by this fund Help the television industry to see that the films that are exhibited are I say this because it is a powerful communication medium.

श्री कमल मिश्र मधुकर (केसरिया):
उपाध्यक्ष महोदय, कल मैंने मली महोदय
के भाषण को बहुन ध्यान मे मुना । मंत्री
महोदय ने यह ठीक कहा कि च्कि सिनेमा का
जन-मानस पर बड़ा प्रभाव है, इसलिए जनचेतना को जगाने के लिए और उसको नया
रूप देने के रिए सिनेमा का प्रयोग किया जाना
चाहिए । लेकिन मत्री महोदय जो बिल
नाये है, उस का स्कोप बहुन ही लिमिटिड
है । हमारे देश ने अपने मामने कुछ लक्ष्य
रखं है — धर्म-निरमेक्षना, समाजवाद, राष्ट्रीय
एकता, हमारी पुरानी अच्छी परस्पराधों को
प्रोत्माहित करना और विज्ञान के माध्यम से
नये युग के साथ मस्बन्ध स्थापित करना,
श्रादि । लेकिन हम देखते हैं कि इस

विषयों के बारे में हमारे यहां फ़िल्में नहीं बनाई जाती हैं। हमारी फ़िल्मों में पुरानी पिटी-पिटाई बातें होती हैं और उन में नई बातों और नये विचारों के लिए कोई स्थान नह रहता है।

यह ठीक है कि हमारे देश में कुछ अच्छी फिल्में भी बनती हैं, लेकिन खरुरत इस बात की है कि देश ने अपने लिए जो लक्ष्य निर्धारित किया है, उस की पूर्ति के लिए किये जाने बाले प्रयास में सिनेमा का भी उचिन योगदान होना चाहिए। दिशाहीन और उद्देश्यहीन फिल्मों से हमारे देश का कोई लाभ नहीं हो सकता है। आज स्थित यह है कि हमारे बड़े-बड़े फिल्म प्रोड्यूसर केवल मुनाफे के लिए चलचित्र बनाने है। मुनाफा कमाने के लिए वलार से बलार, काइम से भरे हुए और भरतील चलचित्र बनाए जाते है।

हम चाहेगं कि मत्री महोदय ऐंमा बिल लाये. जिसके द्वारा हमारे सोशल भावजंकिटव की प्राप्ति के लिए फिल्मों की महायता ली जा सके। माज देश में जो जन-भान्दोलन हो रहे है-भुख के खिलाफ लडाई हो रही है. भूमि के लिए मध्यं हा रहा है, मजदरों का संबर्ध चल रहा है. जो विषय श्रीर समस्यायें जन-जीवन को ब्रान्दोलिन कर रही है, वे हमारी फिल्मो होनी है। मे प्रकट नही यह है कि हमारा फिल्म जगत केवल मुनाफा कमाने के लिए परानी लकीर पर चन रहा है। मवी महोत्रय यह प्रयत्न करे कि हमारे फिल्म प्रोइयुसर प्रपती फिल्मों में देश के मोशल भावत्रेक्टिव का समावेश करे। हमारी फिल्में मोशल उद्देश्यों, साहित्य, संस्कृति और कला से विहान नहीं होनी चाहिए ।

इस विल में सेमर बोर्ड को मजबूत करने की कोशिश की गई है। लेकिन धाज हमारे देश में नौकरशाही धौर बड़े ब्रोइयूसरों में जो मिली-भमत है, उसको देखां हुवे मुझे संदेह है कि मरकार का यह उद्देश्य पूरा होगा या नहीं। इसलिये मंत्री महोदय यह बाश्यासन दें कि तौकरणाही धौर बड़े प्राइय्सरों की मिली-भगत को रोका जायेंगा और हमारी किल्में देश के मोणन उट्टेण्यों को प्रतिक्रित करेगी धौर इस प्रकार नये हिन्दुस्तान के निर्माण में अपना योगदान करेगी।

SHRI DINESH JOARDER (Malda): Sir, I would suggest that the Bill be withdrawn It is not necessary since we have already got a statute. Yesterday, the Minister told us that he would not be accepting the suggestion of pre-ensorship of film-scripts. At the same time he also told us that last year to the extent of 15 feature films were rejected by the Board of Censorship. Also this year three films have been rejected within this period. We see certain films and they are all full of vulgarity and obscene sequences and similar other There are also certain films things with sequence, and stories of crimes, violence and murder They simply consume a lot of fereign exchange in the form of imported raw films. This is a sheer wastage. All these colour films are wasting away a lot of foreign exchange consuming raw fi ms, both black and white films and coloured films, and other 13w materials also. Actuall; they are creating such an e'mosphere in our socrety that these vulgar films and other crime films only propagate mmediately violence and criminal activities in our society. These films should not at all he allowed to be produced. For 'nis purpose at least there should be provisions for pre-censorship of the scripts and also coi trolling the pro-There should also be certain provisions and law for controlling the influence of heroes and heroines whose activities are predominent A handful of in the him industr heroes and heroines are exploiting and enjoying the cream of the industry and controlling the economy of the Film Industry They accumulate a lot of black money. So, in this field, at least there should be some provisions to see that such activities could be controlled. So, I request the Minister that such films which propagate vulgarity and pornographic stories etc. should be controlled and not be allowed to be pro-The films which are awardby Government, eđ some prizes other institutions journalists and should be allowed some facilities so that they can be screened and exhibited throughout the country so that large sections of common people can see those films Certain provision should have been there to encourage those films to be screened throughout the country.

I suggest that the Mmister should accept my suggestion in view of what I have stated.

*SHRI MANORANJAN HAZRA (Arambagh) Mr. Deputy Speaker, Sir. at the third reading stage of this Bill, I will urge upon the Minister to withdraw this Bill. If we consider whether the Cinema Industry be benefited by this legislation, I will say 'No'. Whether our tradition and culture will be benefited by this? Again the answer is 'No'. Will we be able to provide for mass education through this legislation? The answer remains 'No'. Therefore, I say that this Bill should be withdrawn as it serves no social purpose. Yesterday, the hon. Minister during the course of his speech had referred to Rabindra Nath Tagore. Sir, I will mention about a couplet written by Tagore which, when translated reads "Clouds are thundering in the sky in torrential rain while I sit on the bank without hope". The hon. Minister is also in the same predicament. We are in the midst of chaos and crisis all around us at present. There is crisis in the cultural sphere and there is economic crisis. The Hippie culture, which I consider as negation of culture is spreading its influence all has brought round The Minister this Bill at this critical time. The hon. Mirister had in in his speech yes-

terday mentioned about 'entertainment tax'. I will draw his attention to the performance on stage and drame and in this connection, I would cite an instance. A play was being staged in a park. Suddenly, the police went there and committed various atrocities. They even murdered boy named 'Prabir Dutta.' In way constant attack is going on on our cultural activities by the police. I feel that through this Bill the Film Industry will have to tow the Government line, as is sought to be done by the Minister.

Sir, some time back the hon. Minister arranged for the screening of a film called 'Upacha Sonar Mati' for the benefit of Members of Parliament. In that film feudalistic Zamindari' was shown to be exiting in our country and capitalistic 'Zamındari' created The ideas and sayings of Shrimati Indira Gandhi was given prominence publicity and therein. Sir, in this Bill in the name of 'Censor' in the name of law in the name of examining and revising Committee and in the name of appalate tribunals what is really sought is that the Government wants to portray its own class character and mage through this cultural medium. This Bill is only the first step towards that end. Therefore, I oppose this Bill and demand that it must bewithdrawn,

SHRI I. K. GUJRAL: Sir. I am grateful to the hon. Member, that they have evinced so much interest even at the third reading stage. I am particularly happy that though Shri Madhu Limaye could not be present during the first reading stage he did participate at the third reading stage. So far as the general trend of the debate at this stage is concerned, Sir, you would have noticed that there is commonness of views between what I said yesterday and what the hon. Members by and large said today. The hon. Members have said that the

^{*}The original speech was delivered in Bengali.

present situation in the film scene is causing concern. It is a cultural input which cannot be left to the whims of those who are indulging in speculative profiteering. They have said that this is something which has to be treated on par with at least those basic things which go to make a nation. Yesterday I swelt at length on the same things. Film which is a powerful media should be basically treated on the same lines as textbooks or healthy literature. Mr. Madhu Limave said that in spite of the fact there is a danger to the cultural system of our society; in spite of the fact that tender minds get exposed and the results are not happy; in spite of the fact that some of the western societies have now bad to hold a congregational enquiry in spite of all this Mr. Limave said the society as a whole should not assert itself It should not stop such things happening and leave it to the courts Earher during the day when he was speaking on Bihar Ordinance he pleaded that as the courts take long time and is a time consuming process it should be avoided whereas when it comes to these things which harm in depth Mr. Madhu Limave has got faith in that aspect of judiciary.

16.00 hrs.

DR KAILAS (Bombay South). The courts come in when the harm is already done.

SHRI MADHU LIMAYE: He has become a great censor of public morals

SHRI I K. GUJRAL: I have not. But I am certain that there are men of as good integrity and as fine judgment and as good taste as Mr. Mahdu Limaye available in the country, and I have faith in their judgment. When we choose people of that level and with integrity, rensorship will be better looked after than today.

My hon, friend Shri Limaye had also raised a point regarding the certification of export films. I think he 1257 L.S.—7.

was not here when we were discussing that clause, and I had said then, which I shall repeat now, that we had tried to simplify the procedure. At the moment, all the films which are exported are re-censored by the customs authorities, but we think that it is cumbersome because a film need not be censored twice. Therefore, we are taking this power from the customs authorities and giving certification power for this to the Censor Board which will do it on the basis of the certificate once granted.

He has also drawn my attention to the recent advance of some amounts to a cinema-owner. He has been in correspondence with me and I have written to him already and tried to the position. One of the cinema-owners m Delhi and Bombay entered into an agreement with the Sovo exports, exporters of the Soviet films, because they wanted to buy in bulk from these two cinemas and exhibit their films here. That agreement was entered into with the permission of the Ministry of Finance. I have gren him the details already. I do not think that he should feel concerned about this because we do keep a vigilant eve on any such transaction that takes place

My hon friend Shri Salve has tried to use this opportunity to speak twice. Yesterday when I spoke he was not present here Perhaps, he was makment his honest

MR DEPUTY-SPEAKER. He was trying to apply some salve to the discussion.

SHRI I. K. GUJRAL: Since he was not present here at that time he has repeated all those points today. But with due respect to him and to his judgment, I would submit that I had already replied to all his points in detail yesterday, and, therefore, I shall not take your time any more to repeat those arguments.

My hon. friend Shri Jyotirmoy Bosu has again raised the issue of Metro.

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SHRI JYOTIRMOY BOSU: Not Metro but Metro Cinema. 'Metro' means underground.

SHRI I. K. GUJRAL: By 'Metro' I meant the Metro Cinema.

MR. DEPUTY-SPEAKER: He has to explain why he is overground.

SHRI I. K. GUJRAL: It has generally surprised me that he is interested in things which are overground.

About Metro Cinema, I had tried to give the details yesterday that the negotiations were going on. He had drawn my attention to some litigation that was going on between the management and the workers to which Government were not a party

SHRI SOMNATH CHATTERJEE (Burdwan): On a point of information. I had the privilege of appearing in the matter. The Central Government were a party to it. Repeated notices were sent, and I am sure the hon. Minister's recollection is not that poor that he does not remember it. Requests were repeatedly made to him that the Government should intervene. But the Government did not choose to intervene on the pretext that the Law Ministry did not advise them to do so. Therefore, what he says is not correct Let him not say something which is not correct. His recollection may not serve him right now, but the Government was a party; he may kindly recall how many times Prof. Mukherjee and myself had requested him that the Government should appear.

SHRI I K. GUJRAL: My friend Shri Hiren Mukherjee did ask me that we should become a party because the workers wanted us to become a party

SHRI SOMNATH CHATTERJEE: Only to appear.

SHRI I K. GUJRAL: But the Law Ministry advised us that we need not directly involve ourselves in this. We have enough of our headaches rather than get involved in Ethings where

Mr. Jyotirmoy Bosu wants us to get involved.

SHRI SOMNATH CHATTERJEE: Is it a matter of law only or is it a question of policy also? Who will decide the question, the Law Ministry or his Ministry?

SHRI I. K. GUJRAL: I am deciding the matter of policy, so far as purchase is concerned, in consultation with the Ministry of Finance and the Reserve Bank and the Ministry of Law. We are negotiating the purchase of these two cinemas. At this stage, I should not be asked to explain it further.

Shri Naik has also rightly pointed out that censorship law, howsoever good, will always have loopholes. I quite agree with him. That is why I said yesterday, and I repeat, that censorship at the very best is a negative measure. It cannot really serve a positive purpose. That is why I tried to visualise yesterday what I chose to call a positive social intervention on the cinema scene by having healthier finance, by having a positive attitude by having enlightened public opinion. These are the things which will ultimately change the scene, but censorship has a limited role to play.

SHRI B. V. NAIK. Not doing a negative is also considered positive, logically.

SHRI I K GUJRAL: Unless it is a new philosophy because knowledge is changing. When I was a student in my earlier days I used to hear the philosophy that two negatives make a positive.

He raised the issue of TV which is a subject by itself. But I agree with him that TV is a media which this country should build and invest in. It is, neither a luxury nor something which a country like ours can afford to miss because with the help of this powerful visual media we can do a lot for our cultural uplift and social transformation.

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My friend, Shri Madhukar, has drawn my attention to the same points regarding the profit motive and the speculative motive and regarding the motive of those who by and large operate on the cinema scene. This needs to be changed. I could not agree with him more. But unfortunately this Bill particularly has a limited purpose. But I am working through various methods to usher in what I have chosen to call a comprehensive film policy.

Shri Joardar has again drawn my attention to the misuse or abuse of raw stock in the foreign exchange on films which are not needed, which are social poison. I agree with him. But I have my limitations. One of the methods of getting over those limitations is this Bill itself. I hope when I come with other measures, perhaps he will have more satisfaction.

Shri Hazra has drawn our attention to certain things. He is divided in two worlds He is worried about the cultural crisis which is being affected very much by the cinema. At the same time, he is also worried about the small expenditure which we might incur for correcting this thing He wants that everything should be had free. He wants the cinema to be corrected, but it should not cost; he wents that there should be censorship, but it should be inexpensive He wants the censorship to he more effective, but it should be free of cost. To some extent, society has to pay if it wants to intervene in a powerfu! medium like this. I have been pleading for more intervention. not less intervention; I have been pleading for positive intervention, financial intervention so that this cultural input can be made use of to serve a positive purpose of society.

MR DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed".

The motion was adopted.

16.08 hrs.

DEMANDS FOR GRANTS (PONDI-CHERRY) 1974-75

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MR. DEPUTY-SPEAKER: We shall now take up discussion and voting on the Demands for Grants in respect of the Budget for the Union Territory of Pondicherry for the year 1974-75.

Only one hour is allotted for the entire thing.

> DEMAND No. 1-LEGISLATIVE ASSEMBLY

DEPUTY-SPEAKER: Motion MR. moved:

"That a sum not exceeding Rs. 2.49,000 on Revenue Account be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to complete the sum necessary to defray the charges which will come m course of payment during the year commencing from 1st April, 1974 in respect c' 'Legislative Assembly'."

DEMAND No. 2-ADMINISTRATOR

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. Revenue Account be 5.000 on granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to complete the sum necessary to defray the charges which will come in course of payment during the year commencing from 1st April, 1974 in respect of 'Administrator'."

DEMAND NO. 3-COUNCIL OF MINISTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum not exceeding Rs. 2,87,000 on Revenue Account be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to complete the sum necessary to defray the charges which will come in course of payment during the year